(iii) Construction of Bongaigaon-Gauhati line from MG to BG.

The construction of Jammu-Kathua BG railway line has already been completed and opened to traffic.

#### Durgapur Project for Manufacture of Tyres

8930. SHRI N. K. SANGHI: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether the Central Government have asked the Government of West Bengal not to go ahead with the Durgapur project for manufacture of tyres because a foreign firm Dunlop has refused to provide the necessary technical know-how:

(b) whether the foreign tyre nanufacturing companies in India are under obligation to share their knowhow with the Indian entrepreneurs for development of the tyre industry in the country; and

(c) if not, on what basis the continuance of such foreign companies is justified and how long we have to depend on these foreign companies for acquiring the know-how and the reasons for our failure to develop them already?

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A, PAI): (a) and (b), No, Sir.

(c) With a view to reducing the monopoly of existing foreign companies in the production of automobile tyres and tubes, several Indian firms have been issued industrial licences/letters of intent for the establishment of new undertakings/substantial expansion for the manufacture of automobile tyres and tubes with foreign collaboration. In all such foreign collaboration cases, the Indian parties are required to make provision in the collaboration agreement for sub-licensing the technical know-how to other Indian parties. The terms of sub-licensing will, however, be as mutually agreed to by all the parties concerned including the foreign collaborators and subject to the approval of Government. During the currency of the collaboration agreement, the Indian parties are also required to develop and set up their own design and research facilities so that continued dependence upon the foreign collaborator beyond this period will not be necessary.

### Disinvesting State Holdings in Joint Sector Companies

8931 SHRI S, R DAMANI: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) the broad features of instructions issued to State Governments to disinvest their holdings in joint sector companies promoted by the State Industrial Development Corporations and other promotional institutions; and

(b) the reasons for this policy and how it will help to promote industrial growth?

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. Å, PAY)· (a) and (b) With a view to facilitating State Industrial Development Corporations and other promotional corporations to rotate their funds in the interests of further industrial development, instructions were issued to State Governments that Government of India will have no objection to the disposal of their holdings in companies promoted by them, if they so desire subject to the following conditions:—

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- (i) Sale of such shares should be made only after the project has gone into full commercial production;
- (ii) Sale of such shares should as far as possible, be in favour of members of the public or other public financial institutions; and
- (iii) No such shares should be sold to—(a) the original private sector promoters; (b) larger industrial houses; or (c) for, eign companies, except with the prior concurrence of Government of India.

### Newsreport entitled "I.A.S. Officer preferred to Technocrat"

8932. SHRI ATAL BIHARI VAJ-PAYEE: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news item entitled "I.A.S. officer preferred to technocrat" in the Mother'and, dated the 6th November, 1974;

(b) whether she made a public statement that technocrats should be treated at par with bureaucrats for secretarial posts;

(c) whether this policy has been followed in the case of the post of Secretary, Ministry of Communications;

(d) in what other Ministries has this policy been followed; and

(e) the reasons for a shift from this policy in the case of Ministry of Health?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTA-RY AFFAIRS (SHRI OM MEHTA): (a) Yes, Sir.

(b) to (e). It is the policy of Government to fill senior Secretariat posts on the basis of selection on merit from among eligible officers—technocrats as well as administrators. The post of Secretary in the Ministry of Health  $h_{2s}$  also been filled on this basis and an Administrative Service Officer has been appointed as Secretary. There are at present 15 technocrats (includlng Secretary in the Ministry of Communications) who hold posts at the level of Secretary to the Government of India.

## Remittances by Coca Cola Export Corporation

8933. SHRI K S. CHAVDA: CHAVDA:

SHRI SOMCHAND SOLANKI:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether Coca Cola Export Corporation made a profit of Rs. 1,12,602in 1960 and Rs. 44,00,665 in 1970 and their remutances abroad in 1960 were Rs. 1,74,885 and in 1970 Rs. 1,05,49,057; and

(b) if so, how the remittances are three times of the profit?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAU-